

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 232/TT/2015

Subject : Determination of transmission tariff for 2014-19 tariff period for Replacement of 315 MVA 400/220Kv ICT I with 500 MVA 400/220 kV ICT at Purnea Substation under Eastern Region Strengthening Scheme (ERSS XII) in Eastern Region.

Date of Hearing : 14.3.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Electricity Board and 5 others

Parties present: Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jashbir Singh, PGCIL
Shri Aryaman Saxena, PGCIL
Shri M.M. Mondal, PGCIL
Shri Manoj Kumar Sharma, Advocate, Rajasthan Discoms
Shri Pradeep Mishra, Advocate, Rajasthan Discoms

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 2014-19 tariff period for Replacement of 315 MVA 400/220 kV ICT I with 500 MVA 400/220 kV ICT at Purnea Substation under Eastern Region Strengthening Scheme (ERSS XII) in Eastern Region.
 - b) The petitioner has claimed total additional capitalization of ₹492.30 lakh for 2014-19 tariff period.
2. The learned counsel for Rajasthan Discoms sought time to file the reply to the petition. The Commission directed the respondent to file their reply by 18.3.2016 and the petitioner to file their rejoinder if any, by 22.3.2016.
 3. The Commission further directed the parties to submit the information within the stipulated time and in case the reply and Rejoinder is not received within the



specified date, the petition will be disposed of on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

